

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 201 of 1994

Tuesday this the 1st day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

The Hon'ble Mr. P.V. Venkatakrishnan, Administrative Member

Dr. Reena Mani,
No.9, Jaffarkhan Housing Colony,
Calicut-673 006.Applicant

(By Advocate Mrs. Sumati Dandpani)

Vs.

1. Union Public Service Commission,
Dholpur House, New Delhi-110 011
represented by its Secretary.
2. Union of India represented by
Secretary, Department of Personnel
and Training, Central Secretariat,
New Delhi.
3. Secretary to Government, Ministry of
Human Resources Development,
Central Secretariat, New Delhi.
4. Secretary to Government,
Ministry of Personnel, Public Grievances
and Pensions, Central Secretariat,
New Delhi.Respondents

(By Advocate Mr. C. Kochunni Nair, SCGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks appropriate directions to
command respondents to relax the age limit for admission
to the Indian Administrative Service and other allied
Services. She holds an M.B.B.S. Degree from the
Calicut University. Medicine is now one of the
subjects in which the aforesaid examination can be
taken. But applicant who is 28 will not be in a
position to take the examination unless the age limit

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is extended. She has made Annexures A4 and A5 requests for relaxation of age limit. It is not for us to tell the Government where the age limit should be fixed. But we should certainly enable the Government to take a decision on the representations made by applicant. For that limited purpose, we direct respondent No.1 to receive her application. Respondents 3&4 will consider the representations for relaxation of age and take a considered decision thereon. The decision will govern the eligibility of applicant to take the examination finally.

2. We find that representations Annexures A4 and A5 are addressed by name to the respective Ministers. This is not proper. Applicant may address the representation to the Secretary to the Government in the respective Ministries or Departments, within seven days from today by speed post. xxxxx. A considered decision will be taken thereon.

3. Application is disposed of with the aforesaid directions. No costs.

Dated 1st day of February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN